

GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT

NOTIFICATION

Dated Shillong, the 8th February, 2022.

No. LJ (B).92/92/144—In exercise of the powers conferred by sub-section (1) of section 20 of the Code of Criminal Procedure 1973 and in the interest of public service, the Governor of Meghalaya is pleased to appoint Smti D. Lyngdoh, MCS, Extra Assistant Commissioner as the Executive Magistrate within Ri-Bhoi District with effect from date of joining until further orders

No. LJ (B) 92/92/144-A – In exercise of the powers conferred under sub-section (1) of section 20 of the Code of Criminal Procedure, 1973 and in the interest of public service, the Governor of Meghalaya is pleased to appoint Dr. W.Y.M. Momin, MCS, Extra Assistant Commissioner, as the Executive Magistrate within Ri-Bhoi District with effect from date of joining until further orders

No. LJ (B) 92/92/144-B – In exercise of the powers conferred under sub-section (1) and (2) of section 20 of the Code of Criminal Procedure 1973 and in the interest of public service, the Governor of Meghalaya is pleased to appoint Shri W.R. Massar, MCS, Extra Assistant Commissioner, as the Executive Magistrate within the Ri-Bhoi District with effect from date of joining until further orders

No. LJ (B) 92/92/144-C— In exercise of the powers conferred under sub-section (1) of section 20 of the Code of Criminal Procedure 1973 and in the interest of public service, the Governor of Meghalaya is pleased to appoint Shri A.L. Myrthong MCS, Extra Assistant Commissioner, as the Executive Magistrate within the RiBhoi District with effect from date of joining until further orders

sd
(Cyril V.D. Diengdoh),
Secretary to the Govt. of Meghalaya,
Law (B) Department

Memo No. LJ (B). 92/92/144-D,

Dated Shillong, the 8th February, 2022.

Copy forwarded to:-

1. The District Magistrate, Ri-Bhoi District, Nongpoh with reference to his letter No. DCRB (L&O) 21/2014/Pt/49, dated 18.01.2022.
2. The Director of Printing & Stationery, Meghalaya, Shillong for publication of Notification in the Meghalaya Gazette.
3. The Personnel & A.R. (A) Department for information.
4. The Officer concerned.
5. The Data Entry Operator Law (A) Department for uploading the Notification in the Law Department website.

By order etc.,

Q. amun mf
Deputy Secretary to the Govt. of Meghalaya,
Law (B) Department.